

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

O.A.918/89

S.M.Mishra

.. Applicant

vs.

Union of India & Ors. .. Respondents

Coram: Hon'ble Member(A)Shri M.Y.Priolkar

Hon'ble Member(J)Shri N.R.Chandran

Appearances:

1. Mr.Babu Marlapalle  
Advocate for the  
Applicant.
2. Mr.M.I.Sethna  
Counsel for the  
Respondents.

ORAL JUDGMENT  
(Per M.Y.Priolkar, Member(A)) Date: 25-4-1990

The applicant in this case who is an employee of the Office of Chief Resident Inspector (AA), D.T.D. & P (Air), Kirkee, Pune has filed this application in connection with the alleged malafide transfer from Ambajhari to Kirkee in December, 1989.

The applicant has filed a Misc.Petition stating that subsequent to filing of this application and filing of reply by respondents the applicant had personally met the officers of the respondents and explained his difficulties. In view of the above, the applicant has prayed in this above Misc.Petition for permission to withdraw the O.A. unconditionally.

2. Mr.M.I.Sethna who is present on behalf of the respondents has no objection to ~~the~~ withdrawal of this application. The application is accordingly

(S)

disposed of as withdrawn by the applicant  
unconditionally with no order as to costs.

*N.R.Chandran*  
(N.R.CHANDRAN)  
Member(J)

*M.Y.Priolkar*  
(M.Y.PRIOLKAR)  
Member(A)